

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1834

ANSWERED ON:10.08.2011

LOKPAL BILL

Adityanath Shri Yogi; Chowdhury Shri Adhir Ranjan; Kataria Shri Lal Chand; Owaisi Shri Asaduddin; Rao Shri Sambasiva Rayapati; Singh Dr. Raghuvansh Prasad; Singh Shri Uday Pratap

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) whether the Government proposes to cover Non-Governmental Organisation (NGOs), Media and Judiciary in the proposed Lokpal Bill;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government to make the proposed Lokpal Bill stringent?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office .  
(SHRI V. NARAYANASAMY)

(a), (b) & (c): The Lokpal Bill, 2011, introduced in the Lok Sabha on 04.08.2011 provides that any director, manager, secretary or other officer of a society or association of persons or trust wholly or partly financed or aided by the Government or in receipt of any donations from the public and whose annual income exceeds such amount as the Central Government may by notification specify, are covered under the purview of Lokpal. However, the organisations created for religious purposes and receiving public donations would be outside the purview of Lokpal. The Judiciary is not within the purview of Lokpal; the "Judicial Standards & Accountability Bill, 2010" has already been introduced in the Lok Sabha.

(d): The following provisions of the Lokpal Bill would make it stringent:

1. The Chairperson would be a person who is or has been a Chief Justice of India or a Judge of Supreme Court. A serving or retired judge of Supreme Court or a Chief Justice of High Court would be eligible for appointment as Judicial Member.
2. the Lokpal will have its own Investigation Wing and Prosecution Wing with such officers and employees as felt necessary.
3. The Lokpal would not require any sanction or approval under Section 197 of the Code of Criminal Procedure, 1973 or Section 19 of the Prevention of Corruption Act, 1988.
4. The Lokpal shall have powers for search and seizures and also powers of Civil Courts.
5. The Lokpal or any investigation officer authorized by it in this behalf, on the basis of material in his possession may provisionally attach property acquired from proceeds of corruption.
6. The Lokpal can issue direction for suspension or transfer of certain public functionaries pending investigation/inquiry.